

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 038.

Dated: 15 MAR 1995

APPLICATION NO.

1693 of 1994.

APPLICANTS: Sri. B. Ramdas Nayak, Bangalore.

V/S.

RESPONDENTS: The Secretary, Deptt. of Telecom, New Delhi  
and two others.,

To

1. Sri. S. K. Mohiyuddin, Advocate, No. 11,  
Neevan Buildings, Kumara Park East,  
Bangalore-560 001.
2. Sri. M. S. Padmarajaiah, Senior Central  
Govt. Standing Counsel, High Court Bldg,  
Bangalore-560 001.
3. The Chief General Manager,  
Telecom Centre, Karnataka Circle,  
No. 1, Ulsoor, Old Madras Road,  
Bangalore-560 008.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-38.

---xxx---

Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on Seventh March, 1995.

Issued on  
15/3/95  
*[Signature]*

07  
*[Signature]*

DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH :: BANGALORE

ORIGINAL APPLICATION NO.1693/1994

DATED THIS THE SEVENTH DAY OF MARCH, 1995

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Mr. B. Ramdas Nayak  
S/o. Late B.S. Nayak  
TOA (GENERAL), Grade-III  
Office of the Chief G.M.T.  
Bangalore-560 009. .... Applicant

(By Advocate Mr. S.K. Mohiyuddin)

Vs.

1. The Union of India through  
Secretary, Department of  
Telecom, New Delhi.
2. The Chief General Manager  
Telecom, Ulsoor Post Office  
Bangalore-560 008.
3. Mr. A.S. Ramachandraiah,  
Section Supervisor  
O/O Chief General Manager  
Maruthi Complex, Gandhinagar  
Bangalore-560 009. .... Respondents

(By Mr. M.S. Padmarajaiah, S.C.G.S.C.)

O R D E R

Heard Mr. S.K. Mohiyuddin, learned counsel

for the applicant as also learned Senior Central Government Standing Counsel at the admission stage. The pleadings are also complete, but I now find that the applicant had made representations as per Annexures-A2 & A3 and his case has also been taken up by the Union as per Annexure-A5. All these representations are still pending consideration by the Chief General Manager, respondent no.2.



2. I think it appropriate to direct the Chief General Manager, respondent no.2 to dispose of these representations within 3 months from the date of receipt of a copy of this order. With this direction as aforesaid calling upon the General Manager (respondent no.2) to dispose of the representations, this application stands finally disposed off for the present. No costs.

Sd/-

(P.K. SHYAMSUNDAR)  
VICE CHAIRMAN

MR.

TRUE COPY

*obj* 15/3/95  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore